

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 112

C.P. (IB) No. 31/Chd/Pb/2020

IN THE MATTER OF:

Urmila Goyal

...Petitioner-Financial Creditor

Versus

Sharnarathi Finance Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 15.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Rohan Mittal, Advocate.

For the Respondent : Mr. Rishi Sood, Advocate.

ORDER

Despite last two directions given by this Bench, the pleadings have not been uploaded by the parties. Out of sheer indulgence, one last opportunity is granted to both the parties for uploading their complete documents, failing which, the present petition will be straightaway rejected for non-compliance of the orders. Let the same be done at least one week before the next date of hearing. It is stated by the learned counsel for the respondent that he has already uploaded the reply but the reply uploaded by the respondent is under scrutiny as reported by the Registry. He is directed to check it with the Registry. List on 08.08.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

Mukta
July 15, 2024